

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 81 of 2011 &
IA Nos. 141,142 & 171 of 2011

Dated :20th July, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Allain Duhangan Hydro Power Limited ... Appellant(s)

Versus

Everest Power Private Limited & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Mansoor Ali
Counsel for the Respondent(s): Mr. Tarun Johri for R.1
Mr. Nikhil Nayyar for R.10
Mr. R.C. Kaundal (Rep.) for R.6
Mr. R.C. Kaundal & Mr. D.P. Sharde for R.8

ORDER

It is represented that all the Respondents have been served and affidavit of service has been filed.

The Respondent Nos. 6 & 8 have filed the replies. The Respondent No.1 seeks some time to file the reply. Mr. Nikhil Nayyar, the learned counsel appears for Respondent No.10.

Post the matter on **25.08.2011**. In the meantime, the learned counsel for the Respondents are directed to file their respective replies on or before 19.08.2011 after serving copy on the other side. Thereafter, Rejoinder, if any, be filed after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS